

MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE: (SHRI S. KRISHAN KUMAR): (a) Consequent to the telephonic discussions between the Indian and Pak Directors General, Military Operations on 02 Sep '91, the Sub Sector Commanders of the two countries held two Flag Meetings on the 3rd and 8th Sept. 1991 to deescalate tensions generated by the recent incidents in the Kirni village area of the Poonch Sector.

(b) Periodic contacts are maintained at the level of the Directors General Military Operations of both the countries for defusing tensions on the Line of Control, as and when they arise.

[*Translation*]

Export of Tea Leaves

7013. SHRI HARI KEWAL PRASAD: Will the Minister of COMMERCE be pleased to state:

(a) the amount of foreign exchange earned from export of tea during each of the last three years; and

(b) the quantity of tea leaves proposed to be exported during 1991-92 and the foreign exchange likely to be earned therefrom?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) The export earning from tea for the financial years from 1988-89 to 1990-91 is as under:

<i>Year</i>	<i>Export Earnings (Rs./Crs.)</i>
1988-89	641.87
1989-90	914.82
1990-91	1045.41

(b) 210 M.Kgs. of teas valued at Rs. 1200 crores is proposed to be exported during 1991-92.

[*English*]

Single Window Loan Scheme

7014. SHRI MOHAN SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether before the raising of investment limit under single window loan scheme, indirect scheme of assistance to financial institutions was hundred percent automatic re-finance;

(b) whether the Government have recently enlarged the scope of single window loan scheme to cover projects upto Rs.20 lakhs or more for financing of fixed assets and working capital and operated through banks as earlier operated through financial institutions only;

(c) if so, the details thereof;

(d) whether under single window loan scheme, SSI promoters shall be eligible to avail assistance under national equity fund scheme irrespective of the population criteria/ceiling;

(e) if so, whether the Government have issued any notification in this regard; and

(f) if not, when it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Small Industries Development Bank of India (SIDBI) has reported that loans upto Rs.10 lakhs under the Single Window Scheme are eligible for refinance under the Automatic Refinance Scheme (ARS). While State Financial Corporations (SFCs) and twin function Industrial Development Corporations (IDCs) are eligible for 100% refi-

nance under ARS, the banks are eligible for refinance upto 75% of their loans.

(b) and (c). The ceiling on the projects eligible for assistance under the Single Window Scheme of SIDBI has been raised from Rs.10 lakhs to Rs.20 lakhs and that on working capital component of loan from Rs.5 lakhs to Rs.10 lakhs. The Scheme is at present operated through State Financial Corporations (SFCs) and twin function Industrial Development Corporations (IDCs). However, the extension of the Scheme for operation through banks is under examination of SIDBI.

(d) Equity type assistance under the National Equity Fund Scheme is available to new units with a ceiling of Rs.10 lacs of project cost in the small scale sector located in areas having a population of upto 5 lakhs and for the rehabilitation of sick units in the small scale sector located in areas having a population upto 15 lakhs. The National Equity Fund Scheme is now operated through all SFCs as well as Banks. Although the Single Window Scheme is currently operated through State level Corporations only, SSI promoters seeking term loan assistance from banks are also eligible to avail of assistance under the National Equity Fund in respect of projects involving capital outlays upto Rs.10 lakhs.

(e) Government has incorporated the enhancement in the size of projects eligible for assistance under the Single Window Scheme and the National Equity Fund Scheme in the new-policy measures for small, tiny and village enterprises announced on August 6, 1991.

(f) Does not arise.

Demand for Five Judicial Districts in Delhi

7015. SHRI MORESHWAR SAVE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any demand from the Delhi High Court Bar Association for dividing Delhi into five judicial districts; and

(b) if so, the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) The Government is of the view that the interest of litigant public of Delhi should be the main criterion in effecting changes. Accordingly, the Government is actively considering bringing measures for implementation of the proposal of bifurcation of Delhi into five judicial districts and also another proposal for raising of pecuniary jurisdiction of Delhi Courts.

F.I.R. Filed by CBI on ST. Kitts Bank Account Case

7016: SHRI BRAJA KISHORE TRIPATHY:
SHRI MOHAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether a F.I.R. was filed by the Central Bureau of Investigation against certain person for practising misrepresentation, fraud etc. in St. Kitts Banks Accounts;

(b) if so, what is the fate of that F.I.R.; and

(c) whether enquiry is going on that F.I.R.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE. (SHRI RAMESHWAR THAKUR) : (a) Yes, Sir.